

- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No Sir. Presently, there is no such proposal under consideration. However, it may be noted that the existing provisions of section 80P of the Income tax Act, 1961 provides deduction to various cooperative societies (other than specified cooperative banks) subject to fulfillment of conditions specified in the said section. The quantum of deduction under the said section depends upon the nature of the activities carried out by the cooperative societies.

- (b) Does not arise.

- (c) Does not arise.

#### **Exemption from income tax payment for coal mine workers**

1673. DR. BANDA PRAKASH: Will the Minister of FINANCE be pleased to state:

(a) whether there is any policy/proposal for consideration for providing exemption of income tax to the mining workers in view of the persistent demand from coal mine workers in the country for exemption from payment of income tax; and

- (b) if so, the stage at which the proposals are being considered?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No Sir. Presently there is no such proposal under consideration.

- (b) Does not arise.

#### **Farmers loan waiver in Madhya Pradesh**

†1674. SHRI AJAY PRATAP SINGH: Will the Minister of FINANCE be pleased to state:

(a) the details of the extent to which loans of cooperative and nationalised banks on farmers have been waived in Madhya Pradesh during 2019-20, district-wise;

(b) the details and number of the farmers whose loans have not been waived so far; and

- (c) the reasons for not waiving the loans of farmers?

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†Original notice of the question was received in Hindi.